

(b) how much arms Government propose to purchase and by when the same will be supplied to the army;

(c) whether any case/instance, where Government wanted to purchase the arm but the same became outdated in the lengthy process of decision making; and

(d) what steps Government is taking to simplify the procedure?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) Procurement of arms and defence equipment for modernization of Armed Forces is done as per the provisions of Defence Procurement Procedure (DPP).

(b) Procurement of arms and equipment is a continuous process based on threat perception, operational challenges, technological changes and available resources. The supply of various equipment is dependent on the delivery schedule stipulated in the contract signed with the vendor.

(c) No, Sir.

(d) To counter systemic and institutional delays, procedures are continuously refined on the basis of experience gained and feedback received during the procurement process.

Army helicopter straying into Pakistan air space

207. SHRI BAISHNAB PARIDA: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the Indian Army helicopter had strayed into Pakistani air space on October 23, 2011;

(b) whether it is a fact that Pakistani Army thoroughly examined the helicopter while it was in their custody;

(c) whether it is a fact that data saved in various instruments in the helicopter could have fallen into Pakistani hands; and

(d) whether the Ministry has taken proper precautions to change codes?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) Yes, Sir.

(b) and (c) It is possible that the Pakistani authorities may have examined the helicopter.

(d) Yes, Sir.

Delhi co-operative tribunal

†208. DR. JANARDHAN WAGHMARE: Will the Minister of HOME AFFAIRS be pleased to state:

†Original notice of the question was received in Hindi.